

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

MA. No. 353 of 2017  
O.A. No. 854 of 2013

1. Joydev De, son of Sri ~~xxx~~ Sasadhar De,  
aged about 46 years, residing at  
Nikunj Niharkana Appartment, 5/1, Mondal Para  
Lane, Kolkata- 700 090.

2. Jagannath Mondal, son of Bholanath Mondal,  
aged about 41 years, residing at 21, Tilak  
Chowdhury Lane, F.A.T. No. 2B-1st. floor,  
Kolkata- 700 030.

3. Saroj Kumar Bandopadhyay, son of Late  
K.D. Bandopadhyay, aged about 57 years,  
residing at 96 FFINN, Old Jheel Road Estate,  
Cossipore, Kolkata- 700 002.

4. Dipti Kumar Guha Thakurata, son of H.G.  
Guha Thakurata, aged about 55 years,  
residing at F-8, School Road, Kalishankar  
Appatt. P.O. Sodepur, Kolkata- 700110.

5. Swapan Pattanader, son of B.C. Pattender,  
aged about 53 years, residing at 2300 Gopal  
Kumar, Lal Thakur Road, Flat No. 9, 3rd.  
Floor, Baranagar, Kolkata- 700 936.

6. Ajit Kumar Maiti, son of Sri Ganesh Ch.  
Maiti, aged about 46 years, residing at  
Rail Park, P.O. Morepukur, Hooghly, Pin  
Code- 712250.

Jaydev De

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Jagadish Chandra Halder, son of  
Nath Halder, aged about 40 years,  
residing at 28/76, Santrapara,  
P.C. Rahara, Dist. North 24-Parganas,  
Kolkata- 700018.

2. Biswajit Ghosh, son of Sri Damodar  
Ghosh, aged about 34 years, residing at  
241/10, Old Jhuel Road Estate, Gun & Shell  
Factory, Cossipore, Kolkata- 700 002.

3. Jagadish Chandra Halder, son of Late  
Upendra Nath Halder, aged about 59 years  
residing at 28/76, Santrapara, Sajbon Road,  
P.C. Rahara, Dist. North 24-Parganas,  
Kolkata- 700018.

4. Mrinal Kanti Rej, son of Bisweswar Rej  
aged about 46 years, residing at Ghoshpara  
East Udayrajpur, Kolkata- 700129.

5. Bhaskar Chandra Dhali,  
son of Satish Chandra Dhali, aged  
about 46 years, residing at 22B,  
Abinash Chandra Banerjee Lane, Kolkata-  
700 010.

6. Debabrata Bose, son of Nanda Lal  
Bose, aged about 38 years, residing at  
Nivedita Pally, P.C. Naihati, Dist.  
North 24- Parganas, Pin- 743165.

7. Basanta Kumar Dhali, son of Pancharanjan  
Dhali, aged about 38 years, residing at  
Flat No. 2C- 2nd. Floor, 25/3C, Incinerator  
Road, Gora Bazar, Kolkata- 700028.  
All are working as Pharmacist and

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Jaydeva

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and Applicant Nos. 1 to 8 are working in the office of the Gun & Shell Factory, Cossipore, Kolkata- 700 002 and Applicant No. 9 to 12 are working in the office of the Factory Health Clinic, Ordnance Factory, Dum Dum, Kolkata- 700 028 which are under administration & Control of Ordnance Factory Board, Kolkata- 700 001.

... Applicants

-Versus-

1. Union of India, through the Secretary, Ministry of Defence, Department of Defence Production and Supply, South Block, New Delhi- \*\* 100011.

2. The Chairman & D.G.O.F. Ordnance Factory, Board, 10A, S.K.Bose Road, Kolkata- 700 001.

3. The Director General of Ordnance Factories, Board, 10A, S.K.Bose Road, Kolkata- 700 001.

4. The General Manager, Gun & Shell Factory, Cossipore, Kolkata- 700 002.

5. The General Manager, Ordnance Factory Board, Dum Dum, Kolkata- 700 028.

... Respondents

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Subject:

Mr. A. K. Patnaik, J. M.

m.a. 353.2017 with o.a. 854.2013

No. M.A. 350/00353/2017  
O.A. 350/00854/2013

Date of order: 18.5.2017

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

For the Applicant : Mr. A. Chakraborty, Counsel  
Mr. T.K. Biswas, Counsel

For the Respondents : Mr. S.K. Ghosh, Counsel

**O R D E R (Oral)**

**A.K. Patnaik, Judicial Member:**

Heard Mr. A. Chakraborty leading Mr. T.K. Biswas, Ld. Counsel appearing for the applicants and Mr. S.K. Ghosh, Ld. Counsel appearing for the respondents.

2. This M.A. No. 353 of 2017 has been filed on 21.4.2017 praying for extension of the interim order dated 20.8.2013.
3. On perusal of the records, we find that the said order is not in force as on date. Mr. Chakraborty submitted that till date the impugned order dated 19.7.2013 has not been given effect to. On the other hand, Mr. S.K. Ghosh, Ld. Counsel appearing for the official respondents submitted that as the pleadings are complete the matter should be disposed of finally at the hearing stage. We are satisfied with the arguments made by Ld. Counsel for the applicants as well as Ld. Counsel for the respondents.

4. As the pleadings are complete, this being a 2013 matter, the

*V.S.G.*

m.a. 353.2017 with o.a. 854.2013

Registry is directed to list this matter on 9.6.2017 at the top of the hearing list. Though we are unable to extend the interim order, we hope and trust that no coercive action will be taken by the departmental respondents against the applicants till 9.6.2017.

5. The M.A. is accordingly disposed of.

(Jaya Das Gupta)  
Administrative Member

(A.K. Patnaik)  
Judicial Member

SP